

The circular sent by the Union Law Minister seeks to obviate this controversy and pave the way for smooth transfer of Judges.

The Advocates' Association of Western India at its meeting has passed a unanimous resolution protesting against the circular sent by the Union Law Minister to the Chief Ministers and has also urged the Chief Justice of India to protest against the action of the Union Law Minister.

The subject matter of the circular has far-reaching consequences from the point of view of free and independent functioning of the judiciary. The Union Law Minister should therefore make a statement clarifying the position in this regard.

(v) REPORTED INADEQUATE SUPPLY OF YARN TO TEXTILE INDUSTRY IN WEST BENGAL

SHRI MUKUNDA MANDAL (Mathurapur): Sir, under Rule 377. I raise the following matter of urgent public importance.

The textile industry of West Bengal had earned credit by superior artistry and workmanship till three decades back. But, with time, it took back seat, mainly due to inadequate supply of yarn. The reason for this is the steady increase in the cotton freight from the cotton growing areas in the west and north, which was not pooled or equalized on the lines of freight equalization for steel, coal, etc. The State was also neglected so far as synthetic products are concerned. Another reason is the fluctuating cotton prices. Although it is pertinent to safeguard the legitimate interests of the cotton growers to encourage and ensure sustained promotion of better quality of cotton, crop-vigilance is also necessary as guarantee against erratic fluctuation in cotton prices.

I, therefore, demand an assurance of steady supply of the principal raw material at a reasonable price in West Bengal.

(vi) SHORTAGE OF POLIO-VACCINE IN DELHI AND OTHER PARTS OF COUNTRY

श्री राम बिलास पासवान (हाजीपुर) : सम्पूर्ण दिल्ली और देश के अन्य इलाकों में किसी भी अस्पताल में पिछले कई महीनों से पोलियो रोकने की दवा (ड्राप्स) उपलब्ध नहीं है। इससे बच्चों को यह भयानक रोग होने का भारी खतरा पैदा हो गया है। एक और पिछले सप्ताह स्वास्थ्य मंत्रालय ने जी आई जी के जरिये एक प्रेस विज्ञप्ति में पोलियो के खतरे से सावधान किया था और दूसरी और अस्पतालों में ड्राप्स दवा उपलब्ध नहीं है।

कहा जाता है कि दिल्ली में पोलियो रोकने की ड्राप्स यानी दवा उपलब्ध तो है लेकिन इसको टैस्ट करने के लिए बम्बई भेजा गया है और जब तक इसकी रिपोर्ट वहां से नहीं आएगी, तब तक यह दवा बच्चों को नहीं दी जा सकती है।

पहले इस दवा को टैस्ट करने का कार्य दिल्ली में ही होता था लेकिन अब वह बन्द हो गया है। आश्चर्य की बात है कि जब देश की राजधानी में ऐसा हो रहा है तो देश के दूसरे भागों में क्या हो रहा होगा, इसका अनुमान लगाने से आत्मा कांप जाती है।

सरकार की लापरवाही के कारण देश और इसकी राजधानी के लाखों करोड़ों बच्चे इस भयंकर बीमारी की आशंका से ग्रस्त हैं और स्वास्थ्य मंत्रालय कानों में रूई डाले बैठा है।

सर्वविदित है कि बच्चों को पैदा होते ही कुछ ही समय के भीतर पोलियो रोकने की दवा दी जाती है लेकिन इस दवा के उपलब्ध नहीं होने से नवजात शिशु भगवान की दया पर निर्भर हैं।

(श्री राम विलास पासवान)

श्रीर इस भयानक रोग से कोई बच्चा  
अपंग हो गया तो विकलांग वर्ष पर  
सरकार क्या जवाब देगी ?

(vii) WEST BENGAL'S LEGISLATION IN  
SHRI RAM KRISHNA SARDA VIDYA-  
PITHA AND THE BANGLADESH GROUP  
OF COLLEGES

SHRI CHITTA BASU (Barasat):  
S.r. with your permission, under rule  
377 I make the following statement.

An extraordinary situation has been created due to the reported rejection of assent by the President to the West Bengal Legislation which seeks to extend for a further period of two years administrative control and management of Shri Ram Krishna Sarada Vidyapitha.

It is to be noted that the administration of that institution was taken over for a limited period which expired on the 5th of April last. A Bill was passed by the West Bengal Legislative Assembly extending the period of such administrative control which has been reportedly refused.

A vacuum has been created in the administrative arrangements of the institution.

Another Bill has been passed by the West Bengal Legislative Assembly by which the State Government proposes to extend the period of administrative control over the Bangabashi Group of Colleges which expires on the 13th April, 1980.

This is an urgent matter and relates to the smooth and uninterrupted functioning of two important educational institutions of the State.

I urge upon the Minister of Education to make a statement in this regard.

14.35 hrs.

\*DEMANDS FOR GRANTS, 1981-82  
—Contd

MINISTRY OF DEFENCE

MR. DEPUTY-SPEAKER: Now we go to the next item—The Budget (General) Discussion and Voting on the Demands for Grants under the control of the Ministry of Defence.

The House will now take up discussion and voting on Demand Nos. 19 to 24 relating to the Ministry of Defence for which 6 hours have been allotted.

Hon. Members whose cut motions to the Demands for Grants have been circulated, may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1982, in respect of the heads of demands entered in the second column thereof against Demand Nos. 19 to 24 relating to the Ministry of Defence."

\*Moved with the recommendation of the President.